

**The Goa Fiscal Responsibility and Budget Management (Amendment)
Bill, 2021.**

(Bill No.11 of 2021)

A

Bill

further to amend the Goa Fiscal Responsibility and Budget Management Act, 2006 (Goa Act 12 of 2006).

BE it enacted by the Legislative Assembly of Goa in the Seventy - second Year of the Republic of India as follows:-

1. Short title and commencement.- (1) This Act may be called the Goa Fiscal Responsibility and Budget Management (Amendment) Act, 2021.

(2) It shall be deemed to have come into force on the 1st day of June, 2020.

2. Amendment of section 5.- In section 5 of the Goa Fiscal Responsibility and Budget Management Act, 2006 (Goa Act 12 of 2006), in clause (b), the following proviso shall be inserted, namely :-

“Provided that for the financial year 2020-21, additional fiscal deficit of 2% over and above 3% of the Gross State Domestic Product (upto 5% of GSDP) shall be permissible;”

3. Repeal and saving.- (1) The Goa Fiscal Responsibility and Budget Management (Second Amendment) Ordinance, 2020 (Ordinance No. 12 of 2020) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Goa Act 12 of 2006, as amended by the said Ordinance, shall be deemed to have been done or taken under the said Act 2006, as amended by this Act.

Statement of Objects and Reasons

In order to augment the State revenue sources, the Government of India has allowed additional borrowing subject to amendment to State Fiscal Responsibility and Budget Management Act.

The Goa Fiscal Responsibility and Budget Management (Second Amendment) Ordinance, 2020 (Ordinance No.12 of 2020) was promulgated by the Governor of Goa on 3rd day of November, 2020 so as to augment the State revenue sources by raising additional borrowing as permitted by the Government of India, by suitably amending section 5 of the Goa Fiscal Responsibility and Budget Management Act, 2006 (Goa Act 12 of 2006).

This Bill seeks to amend said section 5 of the said Act, 2006 and repeal the Goa Fiscal Responsibility and Budget Management (Second Amendment) Ordinance, 2020 (Ordinance No.12 of 2020) promulgated by the Governor of Goa on 03-11-2020.

This Bill seeks to achieve the above objects.

FINANCIAL MEMORANDUM

As per the Goa Fiscal Responsibility and Budget Management Act, 2006, the State of Goa was permitted to raise borrowing of 3% to Gross State Domestic Product however after amendment to said Act, an additional 2% (overall 5%) borrowing space was made available for the State of Goa for the financial year 2020-21 for development of the State.

Memorandum Regarding Delegated Legislation

No delegated legislation is envisaged in this Bill.

Porvorim – Goa
22/01/2021

DR. PRAMOD SAWANT
CHIEF MINISTER/ MINISTER FOR FINANCE

Assembly Hall
Porvorim – Goa
22/01/2021

NAMRATA ULMAN
SECRETARY
GOA LEGISLATURE
SECRETARIAT

Governor's Recommendation under article 207 of the Constitution of India

In pursuance of article 207 of the Constitution of India, I Bhagat Singh Koshiyari, the Governor of Goa, hereby recommend the introduction and consideration of the Goa Fiscal Responsibility and Budget Management (Amendment) Bill, 2021, by the Legislative Assembly of Goa.

(BHAGAT SINGH KOSHYARI)
GOVERNOR

Place: RAJ BHAVAN
Dated: 25/01/2021